

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CALCUTTA

No. M.A.497 of 2003  
(O.A.1166 of 1997)

Date of Order: 29.07.2005

PRESENT: HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN  
HON'BLE MR. N.D.DAYAL, ADMINISTRATIVE MEMBER

ARABINDA SINGHA ROY & ORS.

Vs.

UNION OF INDIA AND ORS. ( E. Rly.)

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. R.M. Roychoudhury, Counsel

ORDER

PER JUSTICE B. PANIGRAHI, V.C.:-

Heard Mr. R.M. Roychoudhury, Id. counsel appearing for the alleged contemnors and Mr. A. Chakraborty, Id. counsel appearing for the applicant.

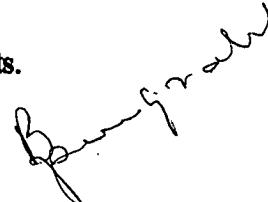
2. Mr. R.M. Roychoudhury, Id. counsel appearing for the alleged contemnors has submitted that pursuant to the direction dated 22.7.2005, they have filed an affidavit today explaining the grounds for not fully complying with the order. Of course, they have stated in the affidavit that the process is on to implement the order, but due to various other intervening factors, full compliance could not be made.

3. On the contrary, Mr. Chakraborty, Id. counsel appearing for the applicant has submitted that the respondents have adopted dilatory tactics for not giving any benefit to the applicants.

4. At any rate, from the affidavit of compliance, it is seen that the respondents have taken some steps for complying with the order dated 22.7.05. Let eight weeks time be given to the respondents. In case the respondents failed to comply with the direction within the aforesaid period, appropriate action as may be deemed necessary shall be initiated against them.

5. With the above observation, M.A. is disposed of. No costs.

  
MEMBER(A)

  
VICE-CHAIRMAN